

(xx) Statement giving reasons for the delay in laying the papers mentioned at (i) to (xviii) above. [Placed in Library. See No. LT-2064/91]

Report and Accounts (1989-90) of India Tourism Development Corporation Limited, New Delhi and related papers.

SHRIMATI USHA SINGH: Madam, I afed -fay on the Table a copy each (in English and Hindi) of the following papers under subsection (1) of section 619A of the Companies Act, 1956:—

- (i) Twenty-fifth Annual Report and Accounts of the India Tourism Development Corporation Limited, New Delhi, for the year 1989-90. Together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Statement by Government accepting the above Report. [Placed in Library. See No. LT-2Q45/91].

Report and Accounts (1989-90) of National Cooperative Consumers Federation of India Limited, New Delhi and related papers

खाद्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री सरदार हुसैन): महोदया, मैं निम्नलिखित पत्रों की एक प्रति सभा पटल पर रखता हूँ:

- (i) 1989-90 के वर्ष के लिए नेशनल को-ओपरेटिव कन्ज्यूमर्स फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का 25वां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित।
- (ii) फेडरेशन के कार्यकरण की सरकार द्वारा समीक्षा।
- (iii) ऊपर (i) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण। [पुस्तकालय में रखी गई, देखिए संख्या एल०टी०-2065/91]

Report and Accounts (1989-90) of Central Board for Workers Education, Nagpur

अथ मंत्रालय में राज्य मंत्री और कल्याण मंत्रालय में राज्य मंत्री (श्री रामजी लाल सुमन): मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) 1989-90 के वर्ष के लिए केन्द्रीय कर्मकर शिक्षा बोर्ड, नागपुर का इक्कीसवां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित।
- (ii) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा।

[पुस्तकालय में रखी गई, देखिए संख्या एल०टी०-2066/91]

Report and Accounts (1982-83, 1983-84, 1984-85) of Punjab Land Development and Reclamation Corporation Limited, Chandigarh and related papers.,

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAY-ANTILAL VIRCHANDBHAI SHAH): Madam, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of Companies Act, 1956, read with sub-clause (iii) of clause (c) of the Proclamation dated the 11th May, 1987, issued by the President in relation to the State of Punjab:—

- (i) Eighteenth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1982-83, together with the Auditors' Report on the accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Nineteenth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(iii) Twentieth Annual Report and Accounts of the Punjab Land Development and Reclamation Corporation Limited, Chandigarh for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(2) Statement (In English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2097A/91].

Report and Accounts (1988-89) of Gujarat Agro Industries Corporation Limited, Ahmedabad and related papers

(1) (SHRI JAYANTILAL VIR-CHANDBHAI SHAH): Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Nineteenth Annual Report and Accounts of the Gujarat agro Industries Corporation Limited, Ahmedabad, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the

Comptroller and Auditor General of India.

(ii) Review by Government on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2073/91]

Report and Accounts (1989-90) of Tehri Hydro Development Corporation Limited, Tehri (Uttar Pradesh) and related papers

Report of Justice Kuldip Singh Commis-
Report of Justice Kuldip Singh Commis-

ऊर्जा मंत्रालय में राज्य मंत्री (श्री बाबनराव धाकने): कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

(i) 1989-90 के वर्ष के लिए टिहरी हाइड्रो डेवलपमेंट कारपोरेशन लिमिटेड, टिहरी (उत्तर प्रदेश) का दूसरा वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित।

(ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

[पुस्तकालय में रखी गई देखिए संख्या एल० टी०-2116/91]

sion of Inquiry into certain land deals in
Karnataka and related papers

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): Sir, I lay on the Table a copy (in English and Hindi) of the Report of Justice Kuldip Singh Commission of Inquiry [Volumes I and II (Parts I and II)] appointed to enquire into certain land deals in Karnataka together with the Memorandum of Action taken on the Report. [Placed in Library See No. LT-1965/91]